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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 166/2020
PS : Ranhola
U/s : 304B/498A/34 IPC &
Section of POCSO Act
State Vs. (1) Praveen Kumar
(2) Munni Devi
Bail Applications no. 1028 & 1050

14.07.2020

applicant ✓
Bail taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./
DJ West/2020 dated 30.06.2020.

Matter taken up through video conferencing in view of Covid-19
pandemic and national lockdown.

Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of
the applicants-accused Praveen Kumar & Munni Devi.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco
Webex Video Conferencing.
Shri Jaspreet Singh, Ld. Counsel for applicants - accused
through Cisco Webex Video Conferencing.

Contd/-

Heard. Records perused.

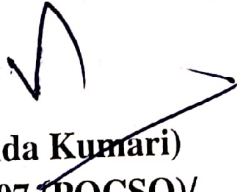
Though the replies of the IO are on record but no reply regarding the stage of investigation and whether or not charge-sheet has been filed in the present case has been received.

Let Status Report of the IO regarding filing of the charge-sheet in the instant case be called for 20.07.2020.

Interim Order dated 08.05.2020 in respect of accused Munni Devi and Interim Order dated 18.05.2020 in respect of accused Praveen to continue till the next date of hearing.

In the mean time, notice of this application be also issued to the Complainant through the IO for the next date of hearing.

Now to come up on 20.07.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 656/2020
PS : Ranhola
U/s : 376/506 IPC
State Vs. Sanjay
Bail Application No. 1403

14.07.2020

application
Bail/taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./
DJ West/2020 dated 30.06.2020.


Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sanjay for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Shri Jitender Kumar, Ld. Counsel for applicant- accused.


Heard. Records perused.

Issue notice of the application to the Complainant/Victim through the IO who shall ensure that victim /complainant joins the proceedings on the next date of hearing.


Contd/-

Reply of the IO be also called for the next date of hearing.

Put up for consideration of the instant bail application on 21.07.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1401

State Vs. Karan

FIR No. : 58/2020

PS: Mundka

U/s : 394/397/459 and Section 34 of IPC
and Section 25/27/54 & 59 Arms Act

14.07.2020

Bail taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Karan for extension of interim bail for one month.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Harshvardhan Sharma, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.


Heard. Records perused.

It has come up that a prior application (No.1382) for extension of the interim bail of the applicant – accused is already pending and is also listed for today.

Ld. Counsel for the applicant – accused submits that the present application has been erroneously moved and may be dismissed as not pressed.

In such circumstances and in view of pending application No. 1382 of the applicant – accused in case FIR No. 58/2020, PS Mundka, **the present application is dismissed as not pressed.**

A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, IO, concerned Jail Superintendent.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 58/2020
PS : Mundka
U/s : 394/397/459/34 IPC &
Section 25/27/54/59 Arms Act
State Vs. Karan
Bail Application No. 1382

14.07.2020

application ↗
Bail taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./
DJ West/2020 dated 30.06.2020.

Matter taken up through video conferencing in view of Covid-19
pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-
accused Karan for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco
Webex Video Conferencing.
Shri Harsh Vardhan Sharma, Ld. Counsel for applicant-
accused through Cisco Webex Video Conferencing.
IO/ASI Ramesh Kumar in person.

Contd/-

Heard. Records perused.

Conduct Report was called from the concerned Jail Superintendent for today.

Let the same be awaited.

At request, let the matter be taken up for further consideration through video conferencing on **15.07.2020 at 1:00 pm.**

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

RIMam,

conduct Report of
Accused "Karan"
received from Jail Supdt.
at 12.00 P.M.

*Call to KM
14/7/20
Heade &*

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 425/2018
PS : Nihal Vihar
U/s : IPC &
Section of POCSO Act
State Vs. Tony
Bail Application no. 1397

14.07.2020

Bail application ✓
Bail taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./
DJ West/2020 dated 30.06.2020.

Matter taken up through video conferencing in view of Covid-19
pandemic and national lockdown.

Anticipatory Bail application U/s 438 Cr.P.C. moved on behalf of the
applicant-accused Tony.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco
Webex Video Conferencing.
Ms. Hem Lata, Ld. Counsel for applicant- accused through
Cisco Webex Video Conferencing.

Heard. Records perused.

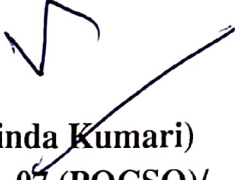
In the application, it is mentioned that father of the applicant-

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accused expired about ten (10) days ago. The documents annexed with the application itself show that father of the applicant-accused had expired about twenty three (23) days ago on 21.06.2020.

Issue notice of the application to the IO for his reply on 15.07.2020.

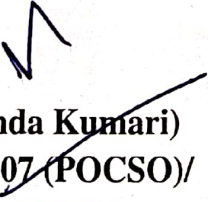
Matter be taken up through Video Conferencing on the said date.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

At 12 O' Clock Noon

At this stage, reply of the IO has been received. The reply shows that an application for anticipatory bail had been moved by the applicant-accused earlier also but the same was dismissed.

Now to come up for consideration through Video Conferencing on 15.07.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 656/2020
PS : Nihal Vihar
U/s : 307/506 IPC &
Section 25/27 Arms Act
State Vs. Bablu Khan
Bail Application No. 1406

14.07.2020

Bail ^{application} taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./
DJ West/2020 dated 30.06.2020.

Matter taken up through Video Conferencing in view of Covid-19
pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-
accused Bablu Khan for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco
Webex Video Conferencing.
Shri Rajan Chaudhary, Ld. Counsel for applicant- accused
through Cisco Webex Video Conferencing.

Reply of the IO received alongwith SCRB Report showing
previous involvement of the accused in one other case.


Contd/-

Heard. Records perused.

Ld. Counsel for applicant-accused submits that copy of the reply has not been supplied to him.

Let the copy of reply filed by the IO alongwith Annexures be provided/emailed to Ld. Counsel for applicant-accused forthwith.

At request of Ld. Counsel for applicant-accused, let the matter be taken up for consideration by **physical hearing** on 17.07.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1374 & 1377

State Vs. 1) Rajesh

2) Sunil

FIR No. : 342/2020

PS: Mundka

U/s : 308/34 IPC

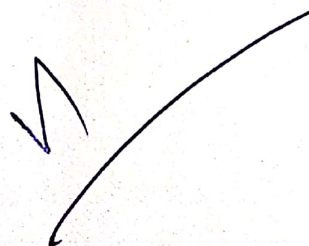
14.07.2020

Bail application taken up in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

Matter taken up in view of Covid-19 pandemic and national lockdown.

Two Bail Applications U/s 439 Cr.P.C. moved on behalf of the applicants-accused Rajesh & Sunil respectively for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO SI Lahit with police file in person.
Sh. Praveen Vashisht, Ld. Counsel for**



applicants – accused through CISCO Webex Video Conferencing.

Vide this composite order, I shall decide the two bail applications of applicants – accused Rajesh & Sunil.

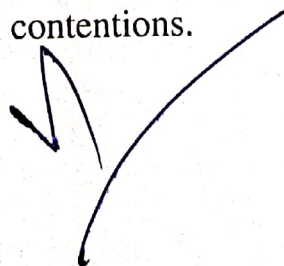
Fresh reply filed by the IO alongwith annexures.

IO SI Lahit submits that final opinion on the injuries of injured Sanjeev has been received and the injuries have been opined to be simple. Final opinion on injuries of other injured persons is awaited.

Ld. Counsel for applicants – accused Rajesh & Sunil submits that parties involved in the present dispute are known to each other and are neighbors. It has been argued that it is a case of family dispute and there are chances of settlement. It is further submitted that all the male members of the family are in judicial custody for past ten days. It is further submitted that because of quarrel, a case u/s 107/151 Cr.P.C. was registered against the accused persons and lateron it was converted into an FIR for offence u/s 308/34 IPC. Further, there is no previous involvement of the applicants – accused.

Ld. Addl. PP for State submits that because of special circumstances of the case, the *kalendra* was converted into an FIR for offence u/s 308/34 IPC. The bail application has been vehemently opposed.


I have considered the rival contentions.



The allegation against the applicants – accused Rajesh & Sunil is that they mercilessly beat up the complainant, his brother and his minor niece by *Jaily* (agricultural equipment) because of which the complainant and his family received injuries and the 15 year old minor niece of the complainant was hospitalized.

Such an allegation u/s 308/34 IPC against the applicants – accused is grave in nature and does not merit leniency. The two applications for grant of bail of applicants – accused Rajesh & Sunil accordingly stand dismissed.

A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicants – accused, IO, concerned Jail Superintendent.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/14.07.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1388
State Vs. Sunny Ghadok @ Sunny Diwan
FIR No. : 162/19
PS: Hari Nagar
U/s : 384/389/342/120B/34 IPC

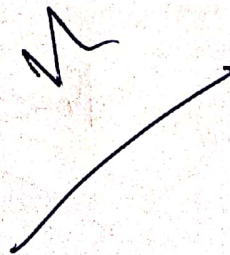
14.07.2020

Bail application taken up today in view of Bail Roster No. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sunny Ghadok @ Sunny Diwan for extension of interim bail for one month.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Danish Khan Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.

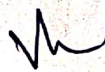


Heard. Records perused.

Despite directions and opportunity, order dated 04.04.2020 vide which the applicant – accused is stated to have been granted interim bail for the first time has not been produced to show as to on what grounds was the applicant – accused admitted to bail. It was categorically directed vide order dated 13.07.2020 by Ld. ASJ-06 West, Tis Hazari Courts that *such order be placed on record so that the medical status of the accused regarding his heart problem / attack can be ascertained.* Ld. Counsel for the applicant – accused was specifically asked about the non-compliance of the abovesaid direction. No satisfactory reason for non-compliance has been shown.

It is noted that only copy of an extension order dated 06.06.2020 passed by Ld. ASJ-09 West has been annexed with the bail application. It shows that vide this order, interim bail of the applicant – accused was extended till 06.07.2020. This order mentions that accused was admitted to interim bail on 04.04.2020 and interim bail was further extended vide order dated 04.05.2020. Without the first order, it cannot be ascertained if the matter fell in the ambit of HPC criteria / guideline of Hon'ble High Court of Delhi or that interim bail dated 04.04.2020 ~~which~~ was further extended on 04.05.2020 ~~was granted~~ as per the HPC criteria. Even oral submissions have not been made in this respect.


It is noted that during the course of arguments, Ld. Counsel



for the applicant – accused has submitted that the accused did not surrender before the concerned Jail Superintendent on 06.07.2020. When asked about the whereabouts of the applicant – accused, Ld. Counsel submitted that the applicant – accused must be at his home. He was not certain about the whereabouts of the applicant – accused. Ld. Counsel has also submitted that he was not aware of the address of the applicant – accused. Such submissions do not inspire the confidence of the Court.

As has been observed, the interim bail orders dated 04.04.2020 and 04.05.2020 have not been placed on record despite directions. No documents in support of the assertion that the applicant – accused has already suffered five heart attacks have been filed along with the present bail application. Whereabouts of the applicant – accused are not known to Ld. Counsel himself. Such circumstances amount to suppression of material facts. **The application of the applicant – accused Sunny Ghadok @ Sunny Diwan is accordingly dismissed.**

A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, IO and concerned Jail Superintendent.


(Vrinda Kumari)
**ASJ-07 (POCSO), West/
THC/Delhi/14.07.2020**